<«ed wUh charge-sheet_s in ITDC during the last 4 years;

(b) the names of the units/depart ments where these employees were 'working at the time of charge-sheets;

(c) how many among them were placed under suspension and or in how many cases departmental enqui-rise were conducted;

(d) the average time taken to complete the departmental enquiries; and

(e) the punishment awarded in each case and also the contents of charges?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR-SHED ALAM KHAN): (a) to (e). Necessary information is being collected and will be laid on the table of "the Sabha.

Air India Office in London

1092. SHRIMATI SAROJ KHAP. ARDE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it i_s a fact that Air India Office in London is Over-staffed to the extent of 40 per cent;

(b) if so, what i_s the number of members of staff in each category working there at present;

(c) what is the annual expenditure on the establishment of staff in that office; and

(d) what steps are being taken to reduce the staff to an appropriate level and effect economy in the establishment?

> THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND 'CIVIL AVIATION (SHRI KHUR-SHED ALAM KHAN): (a) and (b) No, Sir. At present, there are ap-

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proximately 356 employees ^{on} local terms (including 16 in provincial offices) and 51 India based employees in Air India establishment in United Kingdom.

(c) The tolal expenditure on Air India establishments in United Kingdom for the year 1981-82 was Rs. 793.05 lakhs.

(d) The review of the staff strength is a process carried out on a continuous basis keeping in-view changes in th_e operational pattern of the flights as well as achievements of the sales targets.

Amounts due from Air India Agents

1093. SHRI R.R. MORARKA; Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what are the amounts due from Air India agents individually.

(b) since when these amounts are due from each of them;

(c) what ar_e the reasons for not realising the amounts; and

(d) whether any interest i_s recoverable on the amounts due?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR-SHED ALAM KHAN): (a) to (c) The details of the amounts due from Air India agents in India as on 30-6-82 and the steps taken to realise the dues is indicated in the enclosed statement.

(d) IATA rules do not permit charg. ing of interest on outstanding dues.

Statement

Dues outstanding to Air India from agents in India

Name of the agent	Amount outstand- ing	Pariod for which due	Reasons for not realising the dues/steps taken to realise them.
		n lakhs	· · · · · · · · · · · · · · · · · · ·
🖍 Happy Travels; Madras	3.28	June/July 1930 7	Agont defaulted in payment, Legal Proceedings are to be initiated to recover the dues.
a. Happy Travils, Dilhi	2.89	May, 1980 J	
3. Western India Services, Bombay	2.50	May/Sept. 1976	Agent went into liquidation. After realising 35% of the due 2.50 lakhs are still due and it can not be recovered. Write off action is being initiated.
🐥 Polaris Travels, Bombay	25.76	Nov. 80/Jan. 81	Agent defaulted in payment Legal action has been taken to recover the dues.
5. Oriental Travels Service, Calcutta	o.96	Jun s, 198 0	Legal action is in progress to realise the ducs.

Tax conc*ssi°n to Companies

1094. SHRI KALYAN ROY:

SHRI LADLI MOHAN NIGAM:

Will the Minister of FINANCE be pleased to refer to the answer to Tin-starred Question 763 given in the Rajya Sabha on the 4th May, 1982 and state:

(a) what are the tax concessions allowed in 1978, 1979, 1980, 1981 and 1982 so far to Birla Jute Manufacturing company Limited, Durgapur Cement Works Limited, Hindustan Motors Limited, India Linoleums Limited, Kesoram Cotton and Industries Limited, Orient Paper Mills Limited, Bally Jute Company Limited, Duncan Agro Industries Limited, Phillips Carbon Blask Limited, Hindustan Aluminium Corporation (HINDALCO), Tata Engineering Locomotive Limited (TELCO), Tata Chemicals, Associated Cement Company Limited and Dalmia Cement Bharat Limited;

(b) what are the details of their income during the last three years from various sources;

(c) what is the amount of corporate tax paid by each one of them during the last four years till 1982 and details of arrears and steps taken to realise them and results thereof; and

(d) what is the amount of subsidies they received from the Government during the last four years?

MINISTER STATE IN THE OF THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (d). The information regard (a) to ing the tax concessions allowed to each of the Companies mentioned in the question under section 80MM. 80N & 80-O of the IT. Act on the completion of their Income-tax asses sments for the assessment years 1977-78, 1978-79, 1979-80, 1980.81 8c 1981-82, the income from various sour ces during tfhei assessment years 1979-80. 1980-81, & 1981-82, the amount of taxes paid durng the asses sment years 1978-79. 1979-80. 1980-81 & 1981-82, the arrears of outstanding against income-tax each one of them as on 31-3-1982 and the steps taken to realise these arrears. and the amount of subsidies received from the Government during the as sessment years 1978-79, 1979-80.

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